# GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

# RAJYA SABHA UNSTARRED QUESTION NO. 281 TO BE ANSWERED ON 22<sup>ND</sup> JULY, 2025

### DETECTION OF SUBSTANDARD DRUGS BY CDSCO

### 281: DR. SIKANDER KUMAR:

## Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware and has taken into consideration the fact that 47 drug samples have been declared substandard recently in Himachal Pradesh as reported in the media;
- (b) if so, the details thereof;
- (c) the details of drugs of pharmaceutical companies tested by the Central Drugs Standard Control Organisation (CDSCO) during the last two years in Himachal Pradesh; and
- (d) whether Government has taken any stringent measures to ensure the quality and integrity of pharmaceutical products throughout all stages of the distribution process across the country?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) & (b): As part of the monthly drug alert uploaded on the website of Central Drugs Standard Control Organization (CDSCO), in the month of May 2025, 186 drug samples were declared as not of standard quality (NSQ). Out of these 186 drugs, 49 drugs were manufactured in Himachal Pradesh. Details of these drugs are available on the CDSCO website under the heading of Drug Alert (www.cdsco.gov.in).

In case of drug samples declared as NSQ by the Drugs Testing laboratories under CDSCO, the respective manufacturing firms are asked for immediate recall and stop further distribution of the not of standard quality drugs in the market. Further, based on investigation outcome, actions are taken by the licensing authorities concerned under the provisions of Drugs & Cosmetics Act & Rules made thereunder such as stop production orders, stop testing orders, license suspensions/cancellations, warning letters and showcause notices.

- (c): In the last two years CDSCO has tested 2275 drugs samples of Pharma companies situated in Himachal Pradesh. These drugs include Vitamin, Antipyretics, Antibiotic, Antihelminthics, Antihistaminic, Antineoplastics, Corticosteroids, Anticoagulants, Analgesic, Antacids Antidiabetics, Anti-Lipidemic, and Antihypertensive etc.
- (d): CDSCO and Ministry of Health and Family Welfare have taken following regulatory measures to ensure the production of quality medicines for all people across the country:

- (i). In order to assess the regulatory compliance of drug manufacturing premises in the country, the Central Drugs Standard Control Organization (CDSCO), in collaboration with state regulators, initiated risk-based inspections of drug manufacturing and testing firms in December 2022. As of now, 905 units have been inspected, resulting in 694 actions being taken. These actions include Stop Production Orders (SPO), Stop Testing Orders (STO), license suspensions/cancellations, warning letters, and showcause notices, depending on the severity of non-compliance. This initiative has provided valuable insights into the ground reality of manufacturing practices and has led to relevant corrective actions, resulting in noticeable improvements in the regulatory framework.
- (ii). In February, 2024 CDSCO published regulatory guidelines for the sampling of drugs, cosmetics, and medical devices by drugs inspectors of Central and State Drug Authorities in the Country. The guidelines provides a structured approach to ensure the quality and efficacy of products available in the market through uniform drug sampling methodology for drugs inspectors under state and central drug regulatory authorities in India. It covers various aspects of sampling, including sampling plans, selection, locations, number and quantity of samples, timelines, and role of testing laboratories. It stresses the importance of a structured sampling plan, risk-based sample selection, and covering diverse locations, including rural areas.
- (iii). Central Government has amended the Drugs Rules 1945 vide G.S.R. 922 (E) dated 28.12.2023 to revise the schedule M to the said rules related to Good Manufacturing Practices and requirements of premises, plant and equipment for pharmaceutical products. Revised Schedule M has become effective for the drug manufacturers with turnover > Rs. 250 crores from 29.06.2024. However, for manufacturers having turnover of less than Rs. 250 Cr, conditional extension up to 31.12.2025 is currently operational for those who submitted their upgradation plan for the extended compliance period.
- (iv). An online portal, SUGAM labs is in place since September 2023 for integrating the drug testing labs of the CDSCO. It automates the entire workflow for testing of Medical Products (Drugs, Vaccine, Cosmetics & Medical devices) to meet the quality specification and tracing the testing status in the laboratories.
- (v). On 17.11.2022, the Drugs Rules, 1945 were amended vide G.S.R. 823(E) which has come into force from 1st of August, 2023 providing that the manufacturers of top 300 brands of drug formulation products, as specified in Schedule H2, shall print or affix Bar Code or Quick Response Code on its primary packaging label or, in case of inadequate space in primary package label, on the secondary package label that store data or information legible with software application to facilitate authentication.
- (vi). On 18.01.2022, the Drugs Rules, 1945 were amended vide G.S.R. 20 (E) providing that every Active Pharmaceutical Ingredient (bulk drug) manufactured or imported in India shall bear Quick Response Code on its label at each level of packaging that store data or information readable with software application to facilitate tracking and tracing. The stored data or information shall include the minimum particulars including unique product identification code, Batch Number, Manufacturing date, Expiry Date etc.

- (vii). The Drugs and Cosmetics Act, 1940 was amended under Drugs & Cosmetics (Amendment) Act 2008 to provide stringent penalties for manufacture of spurious and adulterated drugs. Certain offences have also been made cognizable and non-bailable.
- (viii). States/ UTs have set up special Courts for trial of offences under the Drugs and Cosmetics Act for speedy disposal.
- (ix). The number of sanctioned posts in Central Drugs Standard Control Organization (CDSCO) has been significantly increased in last 10 years.
- (x). To ensure efficacy of drugs, the Drugs and Cosmetics Rules, 1945 have been amended providing that applicant shall submit the result of bioequivalence study along with the application for grant of manufacturing license of oral dosage form of some drugs.
- (xi). The Drugs and Cosmetics Rules, 1945 have been amended making it mandatory that before the grant of manufacturing license, the manufacturing establishment is to be inspected jointly by the Drugs Inspectors of Central Government and State Government.
- (xii). The Drugs and Cosmetics Rules, 1945 have been amended, making it mandatory that the applicants shall submit evidence of stability, safety of excipients etc. to the State Licensing Authority before grant of manufacturing license by the Authority.
- (xiii). Central regulator coordinates activities of State Drug Control Organisations and provides expert advice through the Drugs Consultative Committee (DCC) meetings held with State Drugs Controllers for uniformity in administration of the Drugs and Cosmetics Act.
- (xiv). Central government is providing regular residential, regional training and workshops to officials of CDSCO and State Drug Regulatory Authorities on Good Manufacturing Practices. In the Financial Year 2023-24 CDSCO has trained 22854 persons while in Financial Year 2024-25, 20551 persons have been trained.

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